

ITEM NO.17

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court Of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(with appln. (s) for permission to file additional documents and stay and office report)
(For final disposal)

WITH

SLP(Cr1) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Cr1) No. 407/2013

(With (With (With (With appln.(s) for exemption from filing O.T. and impleadment and stay and Office Report)

Date : 19/04/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Baswa Prabhu Patil, Sr. Adv.
Mr. E. C. Agrawala, Adv.
Mr. Rajesh Kumar, Adv.

Mr. Bhupesh Narula, Adv.
Mr. Ajaury Kumar Tondon, Adv.

Ms. Purnima Bhat, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.
 Md. Parvez Dabas, Adv.
 Mr. Uzmi Jameel Husain, Adv.

 Mr. Harshvardhan Jha, Adv.
 Mr. Adarsh Upadhyay, AOR
 Mr. Amit Singh, Adv.
 Mr. Siddhart Sengar, Adv.

 Mr. Sanjaymani Tripathi, Adv.
 Mr. Kamal Kant Tripathi, Adv.
 Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

 Office is directed to call for entire original
records pertaining to the matters.

 List immediately after the original records are
received.

(VINOD KUMAR JHA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER